

**Commission under section 76, Order XXVI, Rule 4 of the Code of
Civil Procedure (Rule 177)**

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION**

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

District Judge of Greeting:

Know ye that this Court has appointed you Commissioner, with power to appoint any other person you may deem fit in this behalf, to take the examination, cross examination and re-examination (*viva voce* or upon interrogatories) upon oath or solemn affirmation of and such other witness or witness as may be brought for such examination and this is to authorise and empower you, and such other person as you may appoint in this behalf, to require the attendance of such witness or witnesses for the purpose of being examined and to appoint, if necessary, an interpreter to interpret the evidence of such witness or witnesses and this is further to authorise and empower you, and such other person as you may appoint in this behalf, to administer oath or affirmation to such witness or witnesses and interpreter according to the form of oath or affirmation hereunder endorsed, which each may choose to take and this is further to direct you, and such other person as you may appoint in this behalf, to appoint, previous to the execution of this Commission, a certain time for executing the same, and to cause notice of such appointment to be duly served upon the said parties or their agents at four days before the execution hereof. And this is further to direct that the parties to the suit do appear, before you or the person appointed by you, in person or by Advocate And this is further to direct that the examination of such witness or witnesses be committed to writing in the English language And this is further to direct that when you or the person appointed by you in this behalf shall have do so taken the examination, you or the said person through you, as the case may be, shall send the evidence and the exhibits together with this commission under a sealed cover to the Prothonotary and Senior Master of the High Court,

Witness Chief Justice at Bombay aforesaid
this day of 19 .

Prothonotary and Senior Master

Sealer

The day of 19.

Advocate for the Plaintiff

Address:

Advocate for the Defendant.

Address:

Oath of Witness

I do Swear in the name of God that what I shall state shall be the truth.
solemnly affirm
the whole truth and nothing but the truth.

Oath of Interpreter

I do swear in the name of God that I will well and truly interpret and explain all
solemnly affirm
questions put to and evidence given by witnesses and translate correctly and
accurately all documents given to me for translation.